

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Fifth Lok Sabha)

FOURTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorized by the Committee to present the Report on their behalf, present this Forty-fourth Report.

2. The Committee met on the 12th August, 1974 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of articles 269 and 280) by Shri Muraoli Maran.
- (2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 54 and 71) by Shri Atal Bihari Vajpayee.
- (3) The Constitution (Amendment) Bill, 1974 (Amendment of article 270 and omission of article 271) by Shri Muraoli Maran.
- (4) The Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri Narain Chand Parashar.
- (5) The Constitution (Amendment) Bill, 1974 (Amendment of Ninth Schedule) by Shri Arjun Sethi.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 16th August, 1974.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Muraoli Maran and Narain Chand Parashar attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- ✓ (1) The Constitution (Amendment) Bill, 1974 (Amendment of articles 269 and 280) by Shri Muraoli Maran.

The Bill seeks to amend articles 269 and 280 of the Constitution with a view to provide that if any duty or tax provided for in article 269 is not levied by the Government of India, the Finance Commission shall recommend payment to the States of such amount of compensation in lieu thereof as would have been received by the States in case such duty or tax had been levied and that the Commission shall also recommend the allocation among the States of the respective shares of compensation.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 54 and 71) by Shri Atal Bihari Vajpayee.

The Bill seeks to amend articles 54 and 71 of the Constitution with a view to provide that the electoral college for election of the President

shall not be complete if the House of the People or any of the Legislative Assemblies of States is dissolved and that the vacancies among the members of electoral college shall not exceed five per cent. of the total number of members thereof.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- ✓ (3) The Constitution (Amendment) Bill, 1974 (Amendment of article 270 and omission of article 271) by Shri Murasoli Maran.

The Bill seeks to amend article 270 and omit article 271 with a view to make corporation tax and taxes payable in respect of Union emoluments distributable among States, as also to abolish surcharge for the purposes of Union on taxes or duties referred to in articles 269 and 270, which is not distributable among States.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri Narain Chand Parashar.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include "Pahari (Himachali)" language therein.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1974 (Amendment of Ninth Schedule) by Shri Arjun Sethi.

The Bill seeks to include the Orissa Land Reforms (Amendment) Act, 1974 in the Ninth Schedule to the Constitution so that it may have the protection under article 31B.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Rana Bahadur Singh and Murasoli Maran attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

7. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding Wage Freeze Policy | 2 hours |
| (2) Resolution regarding development of backward areas of eastern U.P. | 2 hours |

Recommendations

8. The Committee recommend that—

- (i) Sarvashri Murasoli Maran, Atal Bihari Vajpayee, Narain Chand Parashar and Arjun Sethi be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

New Delhi;
August 12, 1974
SANSAN 21, 1996 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Planning and Implementation of Developmental Programmes through Gram Sabhas Bill, 1974 by Shri Rana Bahadur Singh.	36 of 1974	B	2 hours
2	The Planning and Implementation of Developmental Programmes through Panchayat Raj Institutions Bill, 1974 by Shri Rana Bahadur Singh.	44 of 1974	B	2 hours
3	The Constitution (Amendment) Bill, 1974 (<i>Amendment of article 324</i>) by Shri Muraoli Maran.	67 of 1974	B	2 hours
4	The Appointment of Governors Bill, 1974 by Shri Samar Guba.	71 of 1974	B	2 hours
5	The Publication and Import of Political Literature by Foreign Missions in India (Regulation) Bill, 1974 by Shri Samar Guba.	74 of 1974	B	2 hours
6	The Constitution (Amendment) Bill, 1974 (<i>Amendment of articles 24, 84, etc.</i>) by Shri Madhu Limaye.	68 of 1974	B	2 hours
7	The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1974 (<i>Amendment of sections 2, 20, etc.</i>) by Shri Madhu Limaye.	75 of 1974	B	2 hours
8	The Unemployment Allowance Bill, 1974 by Shri Vikram Mahajan.	73 of 1974	B	2 hours
9	The Compulsory Technical Training to Students Bill, 1974 by Shri Vikram Mahajan.	72 of 1974	B	2 hours